

**CBI Case No. 214/2019**

**CBI Vs. Sri Chand Etc. (Chanderlok CGHS)**

**19.08.2020.**

**Present:- Mr. Neetu Singh, Ld. PP for CBI.  
Sh. Gaurav Aggarwal, Ld. Counsel for A-5  
alongwith the said accused in person through VC.  
Sh. Amit Khanna, Ld. Counsel for A-6 & A-15.  
None for remaining accused.  
(Trial qua A-10 Ramesh Chandra has been  
separated vide order dt. 09.01.2020).  
A-13 has already been discharged by the Hon'ble  
High Court vide order dt. 17.09.2019.**

Hearing was conducted today through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

The questions to be put to the accused in their examination U/s 313Cr PC have already been supplied to all the accused.

Accused Ashok Johri has filed a signed written statement in answer to all those questions and the same is on record. Today, he has affirmed his signatures on each page of that statement. This tantamount to sufficient compliance of the provisions of Section 313 Cr. PC in view of Sub Section 5 of the said section.

Sh. Amit Khanna, Ld. Counsel appearing for A-6 & A-15 has filed an application stating that the answers on behalf of

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these two accused to the questionnaire supplied by this court could not be prepared for the reason that Ld. Counsel was not having the copy of the deposition of PW-106 & PW-107 in his records. The Ld. Counsel submits that the testimony of these two witnesses is extremely relevant and needs to be gone through before giving any signed statement in compliance of the provisions of Section 313 Cr. PC. The Ld. Counsel has agreed that he will depute somebody from his office who shall collect the copy of the testimony of these two witnesses in a pen drive from the court computer in coordination with the Ahlmad of this court.

In view of the same, further time is granted to these two accused i.e A-6 & A-15 for submitting their written replies to the questionnaire supplied by this court. With these directions, the application stands disposed off.

An application has also been received on behalf of A-11, A-12 & A-14 with similar contention that they were unable to prepare the replies to the questionnaire for the reason that their counsel was not having copy of the testimony of PW-107 in his file. Sh. Sudhir Nagar, Advocate who is representing these three accused, is directed to send somebody from his office to the court who shall collect the copy of deposition of the said witness in a pen drive in coordination with the Ahlmad of this court. With these directions, the application stands disposed off.

In view of the same, tomorrow's date as already fixed for recording of statement U/s 313 Cr PC of these three accused

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i.e. A-11, A-12 & A-14 stands cancelled.

List on the dates already fixed i.e. 21.08.2020, 24.08.2020 & 25.08.2020.

Since nobody appeared today on behalf of A-11, A-12 & A-14, the ahlmad is directed to send a copy of this order to their Counsel Sh. Sudhir Nagar, Advocate vide E-mail/Whatsapp for his information and compliance.

The Ahlmad is also directed to send the copy of this order to the Computer Incharge, RADDC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



**(VIRENDER BHAT)**  
**SPL.JUDGE (PC ACT): CBI-15**  
**ROUSE AVENUE DISTRICT COURT**  
**NEW DELHI/19.08.2020**

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**CBI Case No. 50/2019**

**Directorate of Enforcement vs. H.B. Chaturvedi**

**19.08.2020.**

**Present:- Sh. Nitesh Rana, Ld. PP for Directorate of Enforcement.  
Sh. Bhuvnesh Satija alongwith Sh. Ajinkya Tiwari,  
Ld. Counsels for A-1 to A-3 & A-5.  
Sh. Ajit Rajput, Ld. Counsel for A-4.**

Hearing was conducted today through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

Mr. Satija Advocate has taken me through the order dt. 18.12.2019 of my Ld. Predecessor, perusal of which reveals that Ld. PP had sought more time for supply of deficient and legible copies of the documents to the accused. He submits that these deficient and legible copies have still not been supplied to the accused by the Ld. PP.

Ld. PP submits that he would need about one month's time for identifying these documents, making their legible copies and supply those to the Ld. Counsel for the accused. Accordingly, time till next date is granted to the Ld. PP for the said purpose.

List on 18.09.2020.

The Ahlmad is directed to send the copy of this order

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to the Computer Incharge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



**(VIRENDER BHAT)**  
**SPL.JUDGE (PC ACT): CBI-15**  
**ROUSE AVENUE DISTRICT COURT**  
**NEW DELHI/19.08.2020**

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**CBI Case No. 184/2019**

**CBI Vs. Loveleen Bubbar**

**19.08.2020.**

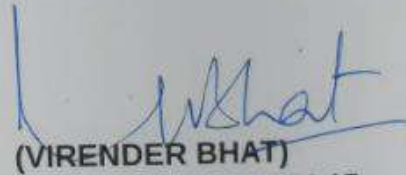
**Present:- None.**

In this case, there is stay on pronouncement of Judgment ordered by the Hon'ble High Court. Therefore, since no effective proceedings had to be conducted today and the case was only to be adjourned, the parties and their lawyers were not asked to join through video conferencing.

List for awaiting further orders from the Hon'ble High Court on 08.10.2020.

The parties and their counsels be notified about the next date of hearing.

The Ahlmad is directed to send the copy of the order to the Computer Incharge, RADDC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



**(VIRENDER BHAT)**

**SPL. JUDGE (PC ACT): CBI-15  
ROUSE AVENUE DISTRICT COURT  
NEW DELHI/19.08.2020**

CBI Case No. 192/2019

CBI Vs. Narayan Diwakar Etc. (Ram Nagar CGHS)

19.08.2020.

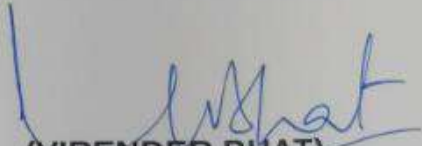
Present:- None.

In this case, there is stay on pronouncement of Judgment ordered by the Hon'ble High Court. Therefore, since no effective proceedings had to be conducted today and the case was only to be adjourned, the parties and their lawyers were not asked to join through video conferencing.

List for awaiting further orders from the Hon'ble High Court on 08.10.2020.

The parties and their counsels be notified about the next date of hearing.

The Ahlmad is directed to send the copy of the order to the Computer Incharge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.

  
(VIRENDER BHAT)

SPL. JUDGE (PC ACT): CBI-15  
ROUSE AVENUE DISTRICT COURT  
NEW DELHI/19.08.2020

**CBI Case No. 419/2019**

**CBI Vs. Babita**

**19.08.2020.**

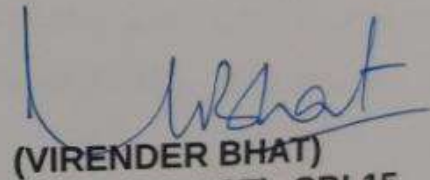
**Present:- None.**

The case is today listed for prosecution evidence. However, in view of the Circular No. 26/DHC/2020 dt. 30.07.2020, evidence has not to be recorded. Hence, since the case was only to be adjourned, the parties and their Counsels were not asked to join through video conferencing.

List for prosecution evidence on 19.09.2020.

The parties and their counsels be notified about the next date of hearing.

The Ahlmad is directed to send the copy of the order to the Computer Incharge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



**(VIRENDER BHAT)**  
**SPL. JUDGE (PC ACT): CBI-15**  
**ROUSE AVENUE DISTRICT COURT**  
**NEW DELHI/19.08.2020**



**CBI Case No. 208/2019**  
**CBI Vs. Prem Bansal Etc. (Blue Sky CGHS)**

**19.08.2020.**

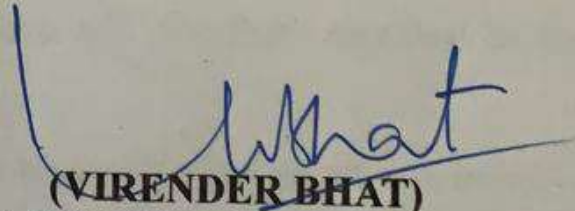
**Present:- Sh. Neetu Singh, Ld. PP for CBI.**  
**Sh. Abhishek Prasad, Ld. Counsel for accused No. 1 to 3 alongwith accused No. 1 to 3 in person through VC.**  
**Proceedings qua accused A-4 Ram Nath have already abated due to his death.**

Hearing was conducted today through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

Final arguments concluded today.

List for pronouncement of judgment to 27.08.2020.

The Ahlmad is directed to send the copy of this order to the Computer Incharge, RADDC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



**(VIRENDER BHAT)**  
**SPL.JUDGE (PC ACT): CBI-15**  
**ROUSE AVENUE DISTRICT COURT**  
**NEW DELHI/19.08.2020**